

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4724

ANSWERED ON:08.12.2010

CASES REGISTERED BY CBI

Vasava Shri Mansukhbhai D.;Yadav Shri Hukamdeo Narayan

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether a number of persons against whom cases are registered by the Central Bureau of Investigation (CBI) escape punishment;
- (b) if so, the reasons therefor;
- (c) the details of cases referred to CBI including cases of prominent public figures and political leaders for investigation on economic offences and corruption during the Tenth and Eleventh Plan Periods;
- (d) the reasons for non-completion of investigation of the cases and for keeping cases pending;
- (e) the details of cases in which the court has not pronounced judgement in favour of the CBI during the above period; and
- (f) the steps taken to expedite the cases through fast track courts?

Answer

Minister of State in the Ministry of Planning and Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Personnel, Public Grievances and Pensions. (SHRI V. NARAYANASAMY)

(a) & (b): No, Sir. The conviction rate of CBI during the last three years and upto 31.10.2010 is as under:-

Year Total Conviction (%)

2007	67.7
2008	66.2
2009	64.4
2010	1.7
(upto 31.10.2010)	

A few cases result in acquittal due to hostility of witnesses, non availability of witnesses in old cases, and non-tractability of misplaced documents in old cases.

(c): Number of cases referred to CBI by the constitutional courts and the State Governments for investigation during the last 3 years and upto 31.10.2010 are as under:-

Year Number of cases referred to CBI

2007	148
2008	131
2009	93
2010	75
(upto 31.10.2010)	

(d) :The main reason for pendency of cases are, inter alia, complicated nature of cases taken up by CBI, time taken in collection and scrutiny of voluminous documents, examination of large number of witnesses, scientific and forensic examination of exhibits, need to obtain expert legal advice and stay of investigation by courts.

(e): The number of CBI cases ended in acquittal during the last 3 years and upto 31.10.2010 are as under:-

Year Number of cases referred to CBI

2007 161
2008 166
2009 212
2010 138
(upto 31.10.2010)

(f): In order to facilitate speedy trial of cases investigated by the CBI, the Government has decided to set up 71 additional Special CBI Courts, approved 284 posts of Prosecuting Officers with supporting staff and notified schemes for engaging Law Officers on contract basis.